

HIGH COURT OF MADHYA PRADESH; BENCH AT INDORE

FORM - 'E'

Form of supply of the Information to the applicant

(See Rule 4(3))

No. RTIA/DR-HCIND/ 466

Indore, Dated 27-02-2015

From:

**The Deputy Registrar,
State Public Information Officer,
High Court of M.P., Bench at Indore.**


To,

**Mr. Anil Ojha, Advocate,
63/1, Sumit Apptt.,
Snehataganj,
Indore.**

Please refer to your application dated 27.01.2015 registered at our I.D.No 58/2014-15, addressed to the undersigned regarding supply of information under Right to Information Act, 2005. As per the office report dated 26-02-2015 and as desired by you is ready and same is enclosed for your reference.

As per Section 19 of the Right to Information Act, 2005, you may file an appeal to the Appellate Authority (Principal Registrar, High Court of M.P., Indore Bench) within 30 days of the issue of this order.

Encl.: As above.


(RAJESH KUMAR SHARMA)
DEPUTY REGISTRAR
STATE PUBLIC INFORMATION OFFICER,
HIGH COURT OF M.P.
BENCH AT INDORE. 27.02.15

Annexure 3

High Court of M.P.:Bench at Indore

Count of Cases Decided on Merit as on
10.02.2015

Ser.No.	Year	Count
1	2012	3171
2	2013	3716
3	2014	2045

Information provided by I.T. cell.

KT
28/2/15

S.u

